# RAJYA SABHA

# Persons detained under POTA

1836. SHRI VARINDER SINGH BAJWA: Wili the Minister of HOME AFFAIRS be pleased to refer to answer to Starred Question 663 given in the Rajya Sabha on 11th May, 2005 and state:

(a) by when persons detained under POTA are likely to be released; and

(b) whether there is any proposal to release all as a gesture of goodwill?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL): (a) After the repeal of POTA, 2002 on 21.9.2004, the Central Government constituted three Central Review Committees to review the cases registered under POTA. These Review Committees have in many cases directed the concerned State/UT Governments not to proceed against the accused under POTA. Further, these Review Committees have directed the Public Prosecutors concerned to file appropriate applications under Section 321 Cr. P.C. without delay and place the opinions of the Review Committees before the POTA Special Courts. It is not possible to indicate any time limit for the release of the detained persons. However, as per the provisions of the Prevention of Terrorism (Repeal) Act, 2004, the Review Committees are required to review all cases registered under POTA by 20.9.2005.

(b) No, Sir.

#### Use of women for spreading AIDS amongst security forces

† 1837. SHRI AJAY MAROO: Will the minister of HOME AFFAIRS be pleased to state:

(b) whether Government have any information that terrorist organisations of North-East are using HIV infected women with the intention of spreading AIDS among securily forces as their strategy;

(b) whether any information in this regard has been given to Directors-General of Central Security Forces; and

(c) the steps taken by them, so far?

† Original notice of the question was received in Hindi.

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THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY): (a) to (c) There are no specific reports about terrorist organisations adopting strategy to spread AIDS in the personnel of Security Forces, except some isolated cases of HIV infection among some personnel of Security Forces deployed in the North East. The Government has been spreading awareness about AIDS through various organisation/programmes and channels among all citizens, including the personnel of Security Forces.

### Firing between BSF and Bangladesh Rifles

† 1838. PROF. R.B.S. VARMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether an incident of firing between Border Security Force and Bangladesh Rifles had taken place on 27th October, 2004 near Jalpaiguri; and

(b) the number of incident of firing and clashes between BSF and Bangladesh Rifles during the last years and the reasons therefor; the amount of loss of lives and property therein?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY): (a) and (b) Yes Sir, On the intervening night of 26/27th October, 2004, Bangladesh Rifles opened fire towards BOP Tiapara in District Jalpaiguri of West Bengal. A strong protest note was lodged from our side to the Bangladesh Rifles. The details of firing incidents between BSF and BDR during the year 2004-2005 (Upto July) are as under:

## Exchange of Fire between BSF and BDR

2004	02
2005 (Unto July)	08
Firing by Bangladesh Rifles	
2004	02
2005 (Upto July)	04

<sup>†</sup> Original notice of the question was received in Hindi.

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